Matters India

Church-state collaboration brings leprosy-cured Indians dignity, support

https://mattersindia.com/2025/11/church-state-collaboration-brings-leprosy-cured-indians-dignity-support/

By: Thomas Scaria

On: November 9, 2025

Bengaluru, Nov 7, 2025: Manjunath Muniappa was just 8 years old when a Catholic nun spotted him on the street during a leprosy detection survey in Bengaluru, capital of Karnataka state in southwestern India.

Sister Mary Mascarenhas, a member of the St. Joseph's of Tarbes congregation, brought Muniappa to the leprosy treatment center of the Bangalore Archdiocese, where Franciscan Sisters of the Immaculate cured him after two years of treatment.

Mascarenhas educated Muniappa until the 10th grade and helped him get a ward boy's job in Bengaluru's Bowring Hospital, which is under the state government's health and family welfare department.

That was three decades ago.

Today, Muniappa has a stable job, a house and a family.

"I am grateful to both the sisters and the government for helping me stand on my own," Muniappa told Global Sisters Report in August.

Muniappa is among more than 500 leprosy-cured people employed by the Karnataka government under its collaboration with the Catholic Church, and leads "a dignified life," Mascarenhas told GSR.

The nun said that among India's 28 states, only Karnataka employs cured leprosy patients in its various departments. "This is a good model of how the church works with the government in making changes in the social system," added Mascarenhas, who is now 88.

The change was possible because Mascarenhas was a part of a team that worked with the Karnataka government in eradicating leprosy from the state.

In 2015, the federal government recognized the church-government collaboration by awarding Karnataka for employing more than 100 leprosy-cured patients in a year.

Former Karnataka Minister of Health and Family Welfare U.T. Khader received the award from Arun Jaitley, then-federal minister for finance and information and broadcasting, on Dec. 3, 2015, on the International Day of Persons with Disabilities.

Khader later said the honor was only possible because Mascarenhas and the Catholic Church worked closely with the state government.

Mascarenhas recalled Khader inviting her to accompany him to New Delhi to receive the award, telling her that she was the reason the award was given.

“We have worked closely with the government, as leprosy eradication was primarily the state’s priority and the church championed this mission for them,” said the Mascarenhas, who managed to convince other departments to provide housing, education, and vocational skills to the leprosy-afflicted.

She said the sisters campaigned successfully to facilitate government policies to include houses under a government project for the leprosy-cured patients.

Claretian Fr. George Kannanthanam, who now coordinates a network of seven congregations in the church-state collaboration as the director of Sumanahalli, said the change was possible “only because of our vision of a holistic approach to leprosy care and collaborating with the government.”

In 1976, the then Karnataka chief minister Devraj Urs approached the Bangalore Archdiocese to help eradicate leprosy from the city, Kannanthanam said. The government then allotted land and funds to build a leprosy rehabilitation center on the outskirts of Bengaluru.

The priest commended the nuns for working effectively with the government systems to make changes in society.

“Many church missions are done in isolation, and that’s why people look at us with suspicion,” he added, referring to increasing attacks on priests and nuns in various parts of India.

According to the statistics from Sumanahalli, 1,029 cured leprosy patients have found jobs in either the public or private sector, 984 houses were constructed or renovated with the government projects, 190 couples were helped in community marriages and 14,572 children were educated.

However, the leprosy eradication mission received a setback in 2005 when the federal government declared that the disease was eliminated from India.

“Neither the state governments nor private agencies have funds now to continue the mission,” he said.

Besides the Tarbes and Franciscan nuns, the Daughters of St. Camillus, Franciscan Sisters of Servants of the Cross — or Jyothi Seva Society — Montfort Sisters, Salesian Missionaries of Mary Immaculate, and the Daughters of the Church work together and with the government to give dignity to those afflicted by leprosy and HIV/AIDS.

Sr. Sagaya Mary, superior of the Franciscan Sisters of the Immaculate's convent in the Sumanahalli campus, said the church-state collaboration continues at every stage of leprosy, such as community survey and detection, treatment and rehabilitation.

The mission also includes education, imparting vocational skills, ensuring jobs for the disabled, housing, marriage and building up their families in dignity, she told GSR.

The Daughters of St. Camillus take care of bedridden, physically and mentally disabled children.

Sr. Bindu Maniyarackal, a Tarbes nun serving people affected by HIV/AIDS in Bijapur, some 325 miles north of Bengaluru, finds joy in various congregations coming together for the same mission and getting inspired from each other.

Her project is among eight centers involved in rehabilitation of leprosy patients, and other persons with disability or HIV, as part of the Sumanahalli network. *

Maniyarackal also collaborates with the government in the elimination of the Devadasi system, a religiously sanctioned system that drags young women into prostitution that leads to the spread of HIV/AIDS.

The inter-congregational collaboration strengthens Sr. Clare Mary, a member of the Franciscan Sisters of Servants of the Cross, who directs a school for the visually challenged in the Sumanahalli campus.

"We, too, are assisting the government in taking care of the disabled persons and strongly believe in networking and collaborations," she said.

Sr. Theresa Antony, a Tarbes nun who serves in Support, an HIV/AIDS home on the Sumanahalli campus, said their congregation is mostly engaged in education and job placement. It manages an English medium school for nearly 700 students.

Antony said their ministry expanded after Mascarenhas efficiently worked with government departments to bring justice to the leprosy patients and those with disabilities. "She is our role model," she told GSR.

Sumanahalli and the network of women religious are also part of a national association for leprosy-cured persons.

Suresh Kumar, who leads the association's Karnataka chapter, told GSR they work closely with the Catholic Church and the government for collective action and empowerment.

"Every government employee from the leprosy-affected families is part of this association, and we play a bridging role between Catholic nuns and the government to avail various welfare facilities for the community," he said.

Many former leprosy patients, such as Mariappa, say leprosy not only disfigured them, but also deprived them of their right to live a decent life.

“The nuns touched us, cured and placed us back in society as normal citizens,” said the 54-year-old, whose daughter’s marriage was arranged by the nuns three years ago. “Now, I have a government job earning 40,000 rupees (US$460), my children are well-educated and employed.”

Celebrating life is part of the new life of leprosy-cured people.

On Aug. 26, GSR witnessed the birthday celebration of Varalakshmi, a rehabilitated staff member at Sumanahalli.

“I came here as a 4-year old with my blind parents who were leprosy-affected. Both passed away over the years and now I am literally the daughter of Sumanahalli,” she said as she cut the cake with her husband and daughter in the presence of Kannanthanam and the Franciscan Sisters of the Immaculate.

Several leprosy-cured patients have received excellence awards at their workplaces.

“There are good and motivated people wherever they are,” said Mascarenhas, who wants the church in other states to work with the government in making structural changes in the lives of the poor and the sick.

Pradeepta Kumar Nayak, a special monitor of the **National Human Rights Commission India**, told GSR that the church has collaborated with the Karnataka government in a powerful way, “making things happen.”

He visited Sumanahalli in the third week of August along with the Karnataka health ministry officials and lauded the church center’s integrated model of leprosy management as a “perfect example of private-public collaborations in leprosy management.”

(This feature first appeared in globalistersreport.org on October 9, 2025.)

YSR Congress

Political- police nexus in Palnadu exposed

https://www.ysrcongress.com/amp/top-stories/political-police-nexus-palnadu-98720?params=LzIwMjUvMTEvMDgvOTg3MjAuanNvbg==

8 Nov, 2025 18:16 IST

Narasaraopet, November 8,: Former Minister and senior YSRCP leader Vidudala Rajini submitted a formal representation to the Palnadu District SP demanding a transparent investigation into politically motivated false cases being registered against her and YSRCP cadres. She condemned the misuse of police machinery to settle political scores and vowed to pursue a legal and constitutional fight to protect democratic values and citizens' rights.

Addressing the media, Rajini stated that certain police officials, acting under the influence of ruling TDP leadership, were indulging in targeted harassment and fabricated FIRs. "This is a clear case of political vendetta. Instead of upholding law and order, a few officers are operating like partisan agents. Their actions are not just unethical but a direct assault on democracy," she asserted.

Rajini highlighted that false cases were booked linking her to an individual, Battula Sree Ganesh, who is actually a TDP supporter involved in a cheating case related to job fraud dating back to TDP's tenure. She pointed out that even victims had approached Minister Lokesh earlier, yet police falsely named her and her staff in the case. "When TDP leaders are accused, no action. When we question corruption, illegal gambling dens, ration and gravel mafia—false cases are slapped on us," she said.

She further alleged rampant illegal activities in Chilakaluripet constituency—ration mafia, gravel mafia, open gambling clubs—while police remained silent. "But the same police show extraordinary enthusiasm in fabricating cases on YSRCP leaders. This selective policing is shameful," she said.

Calling out specific officers, she warned: "Uniforms are meant for service, not to wear political scarves. We will not bow down. I will move National Human Rights Commission and file defamation cases. No officer or political master misusing the system will be spared."
Rajini stressed that YSRCP respects law and institutions but will fight back against abuse of power, stating, "Those turning police stations into TDP offices will face the law. We are on the side of the people and the Constitution."

Live Law

Supreme Court Transfers Pleas For Protection Of Mentally Ill Persons In Faith-Based Asylums To NHRC For Monitoring

https://www.livelaw.in/top-stories/supreme-court-transfers-pleas-to-nhrc-for-monitoring-mental-healthcare-act-implementation-309252

Amisha Shrivastava 8 Nov 2025 4:40 PM (4 mins read)

The Supreme Court recently transferred to the National Human Rights Commission (NHRC) three pleas filed by an advocate seeking directions for the protection and welfare of persons with mental illness kept in faith-based mental asylums and for implementation of the Mental Healthcare Act, 2017. A bench of Justice Pamidighantam Sri Narasimha and Justice R. Mahadevan passed the order after noting that the Central and Union Territory mental health authorities were functioning.

"In view of the fact that the Central Mental Health Authority as well as the authorities constituted by the Union Territories have been functioning, we are of the opinion that interest of justice will be subserved if we direct the NHRC to monitor and pass necessary directions after hearing the statutory authorities. In view of above, the writ petitions are transferred to the National Human Rights Commission", the Court observed.

In his petitions, petitioner-in-person Gaurav Kumar Bansal sought directions to unchain persons with mental illness kept near or inside a faith-based mental asylum in Mohalla Kabulpur, Badaun, Uttar Pradesh, and to ensure their treatment and rehabilitation.

He also sought directions to the Union and State Governments to establish the Central Mental Health Authority, State Mental Health Authorities, and Mental Health Review Boards under the Mental Healthcare Act, 2017, as well as to frame rules and regulations under Sections 121 and 123 of the Act.

He sought similar directions regarding persons with mental illness at the Hussain Tekri Shrine in Jaora, Ratlam, Madhya Pradesh. The Court had been monitoring the issue since 2019. On January 3, 2019, the Supreme Court observed that even a person suffering from mental disability is still a human being and his dignity cannot be violated.

On February 7, 2025, it directed the Union of India to file a detailed affidavit on the establishment and functioning of the Central Mental Health Authority (CMHA), State Mental Health Authorities (SMHA), and Mental Health Review Boards (MHRB), along with details of statutory and mandatory appointments.

An affidavit was filed by Under Secretary, Ministry of Health and Family Welfare, stating that the CMHA was constituted under the 2017 Act and notified on December 4, 2018. It said the nomination of new non-official members was notified on November 11, 2022, and that six meetings had been held so far, the last on March 19, 2024.

The affidavit stated that SMHAs had been established in the States and in the Union Territories of Delhi, Puducherry, and Andaman and Nicobar Islands, and that Union Territories without legislatures such as Chandigarh, Lakshadweep and Dadra and Nagar Haveli and Daman and Diu were in the process of setting up the authorities. The affidavit further stated that Jammu and Kashmir was also in the process of constituting its SMHA. Mental Health Review Boards had been constituted in various States and Union Territories, with full operationalisation underway. Efforts were ongoing to fill remaining vacancies, the affidavit said.

Taking note that the Central and Union Territory mental health authorities were functioning, the Court held that the matter would now be appropriately monitored by the NHRC. It directed the Commission to allocate case numbers to the transferred petitions and to pass necessary directions after hearing the statutory authorities in accordance with law.

Case no. – Writ Petition (Civil) No. 1496 of 2018

Case Title – Gaurav Kumar Bansal v. Union of India & Ors.

Live Law Hindi

सुप्रीम कोर्ट ने धार्मिक आश्रयों में मानसिक रूप से बीमार व्यक्तियों की सुरक्षा हेतु याचिकाएं निगरानी हेतु NHRC को हस्तांतरित कीं

https://hindi.livelaw.in/category/news-updates/supreme-court-transfers-pleas-for-protection-of-mentally-ill-persons-in-faith-based-asylums-to-nhrc-for-monitoring-309271

Shahadat 8 Nov 2025 9:06 PM (4 mins read)

सुप्रीम कोर्ट ने हाल ही में एक वकील द्वारा दायर तीन याचिकाओं को राष्ट्रीय मानवाधिकार आयोग (NHRC) को हस्तांतरित कर दिया, जिनमें धार्मिक आश्रयों में मानसिक रूप से बीमार व्यक्तियों की सुरक्षा और कल्याण तथा मानसिक स्वास्थ्य देखभाल अधिनियम, 2017 के कार्यान्वयन हेतु निर्देश देने का अनुरोध किया गया।

जस्टिस पमिदिघंतम श्री नरसिम्हा और जस्टिस आर. महादेवन की खंडपीठ ने यह आदेश इस बात पर गौर करने के बाद पारित किया कि केंद्र और केंद्र शासित प्रदेशों के मानसिक स्वास्थ्य प्राधिकरण कार्यरत हैं।

कोर्ट ने कहा,

"इस तथ्य को देखते हुए कि केंद्रीय मानसिक स्वास्थ्य प्राधिकरण के साथ-साथ केंद्र शासित प्रदेशों द्वारा गठित प्राधिकरण भी कार्यरत हैं, हमारा मानना है कि यदि हम NHRC को वैधानिक प्राधिकारियों की सुनवाई के बाद निगरानी करने और आवश्यक निर्देश पारित करने का निर्देश देते हैं तो न्याय के हित में होगा। उपरोक्त के मद्देनजर, रिट याचिकाएं NHRC को हस्तांतरित की जाती हैं।"

अपनी याचिकाओं में याचिकाकर्ता गौरव कुमार बंसल ने उत्तर प्रदेश के बदायूं के मोहल्ला कबूलपुर स्थित धार्मिक मानसिक आश्रय गृह के पास या उसके अंदर रखे गए मानसिक रूप से बीमार व्यक्तियों की जंजीरें खोलने और उनके उपचार एवं पुनर्वास सुनिश्चित करने के निर्देश देने की मांग की।

उन्होंने केंद्र और राज्य सरकारों को मानसिक स्वास्थ्य देखभाल अधिनियम, 2017 के तहत केंद्रीय मानसिक स्वास्थ्य प्राधिकरण, राज्य मानसिक स्वास्थ्य प्राधिकरण और मानसिक स्वास्थ्य समीक्षा बोर्ड स्थापित करने, साथ ही अधिनियम की धारा 121 और 123 के तहत नियम और विनियम बनाने के निर्देश देने की भी मांग की।

उन्होंने मध्य प्रदेश के रतलाम के जौरा स्थित हुसैन टेकरी दरगाह में मानसिक रूप से बीमार व्यक्तियों के संबंध में भी इसी तरह के निर्देश देने की मांग की।

कोर्ट 2019 से इस मुद्दे पर नज़र रख रहा था। 3 जनवरी, 2019 को सुप्रीम कोर्ट ने कहा कि मानसिक विकलांगता से पीड़ित व्यक्ति भी एक इंसान है। उसकी गरिमा का हनन नहीं किया जा सकता।

7 फ़रवरी, 2025 को इसने भारत संघ को केंद्रीय मानसिक स्वास्थ्य प्राधिकरण (CMHA), राज्य मानसिक स्वास्थ्य प्राधिकरणों (SMHA) और मानसिक स्वास्थ्य समीक्षा बोर्डों (MHRB) की स्थापना और कार्यप्रणाली पर एक विस्तृत हलफनामा दायर करने का निर्देश दिया। साथ ही वैधानिक और अनिवार्य नियुक्तियों का विवरण भी दिया।

स्वास्थ्य एवं परिवार कल्याण मंत्रालय के अवर सचिव द्वारा हलफनामा दायर किया गया, जिसमें कहा गया कि CMHA का गठन 2017 अधिनियम के तहत किया गया और 4 दिसंबर, 2018 को अधिसूचित किया गया। इसमें कहा गया कि नए गैर-सरकारी सदस्यों के नामांकन की अधिसूचना 11 नवंबर, 2022 को दी गई और अब तक छह बैठकें हो चुकी हैं, जिनमें से अंतिम 19 मार्च, 2024 को हुई थी।

हलफनामे में कहा गया कि राज्यों और केंद्र शासित प्रदेशों दिल्ली, पुडुचेरी और अंडमान और निकोबार द्वीप समूह में SMHA स्थापित किए जा चुके हैं, और चंडीगढ़, लक्षद्वीप और दादरा और नगर हवेली तथा दमन और दीव जैसे बिना विधानसभा वाले केंद्र शासित प्रदेश प्राधिकरणों की स्थापना की प्रक्रिया में हैं।

हलफनामे में आगे कहा गया है कि जम्मू और कश्मीर भी अपने मानसिक स्वास्थ्य मंत्रालय (SMHA) के गठन की प्रक्रिया में है। विभिन्न राज्यों और केंद्र शासित प्रदेशों में मानसिक स्वास्थ्य समीक्षा बोर्ड गठित किए जा चुके हैं और इनका पूर्ण संचालन चल रहा है। हलफनामे में कहा गया है कि शेष रिक्तियों को भरने के प्रयास जारी हैं।

केंद्र और केंद्र शासित प्रदेशों के मानसिक स्वास्थ्य प्राधिकरणों के कार्यरत होने को ध्यान में रखते हुए न्यायालय ने कहा कि अब इस मामले की राष्ट्रीय मानवाधिकार आयोग द्वारा उचित निगरानी की जाएगी। कोर्ट ने आयोग को निर्देश दिया कि वह स्थानांतरित याचिकाओं को केस संख्याएं आवंटित करे और वैधानिक प्राधिकारियों की सुनवाई के बाद कानून के अनुसार आवश्यक निर्देश पारित करे।

Case Title – Gaurav Kumar Bansal v. Union of India & Ors.

Hindustan

मदरसा में नाबालिग बच्चों में कट्टरपंथी विचार भरने की शिकायत

संक्षेप: सीतामढ़ी में मदरसा में नाबालिग मुस्लिम बच्चों में कट्टरपंथी विचारधारा भरने की शिकायत पर जांच शुरू की जाएगी। शिक्षा विभाग के विशेष निदेशक ने संबंधित अधिकारियों को तीन दिन में रिपोर्ट देने का आदेश दिया है। मानवाधिकार आयोग में दायर शिकायत में विदेशी धन से संचालित मदरसों में बच्चों को प्रभावित करने के आरोप हैं।

https://www.livehindustan.com/bihar/sitamarhi/story-investigation-ordered-into-radicalization-of-minor-muslim-children-in-madrasas-201762624292917.html

Sat, 8 Nov 2025 11:21 PM Newswrap हिन्दुस्तान , सीतामढ़ी

सीतामढ़ी, हिप्र। मदरसा में नाबालिग मुस्लिम बच्चों में कट्टरपंथी विचारधारा भरने की शिकायत मामले की जांच होगी। डीपीओ प्रियदर्शी सौरभ ने बैरगनिया, मेजरगंज सोनबरसा, परिहार, सुरसंड व चोरौत बीईओ को तीन दिनों के अंदर मामले की जांच कर रिपोर्ट उपलब्ध कराने को कहा है। विभागीय आदेश के आलोक में मामले की जांच कर राज्य मुख्यालय को रिपोर्ट उपलब्ध कराया जाना है। शिक्षा विभाग के विशेष निदेशक सचिन्द्र कुमार ने बिहार राज्य मदरसा बोर्ड के सचिव को पत्र भेजकर कहा है कि राष्ट्रीय मानवाधिकार आयोग दिल्ली में वाद संख्या 3111/ 410/2025 दायर किया गया है। जिसमें परिवादी द्वारा बिहार-नेपाल सीमा पर विदेशी धन से अवैध रूप से संचालित मदरसों में कथित तौर पर नाबालिग मुस्लिम बच्चों में कट्टरपंथी विचारधारा भरने, गैर मुस्लिमों के विरुद्ध जिहाद को बढ़ावा देने, साथ ही जामिया नूरिया मैराजूल उलूम तथा इस्लामिया महमुदिया जैसे मदरसा के वीडियो के आधार पर नाबालिगों को दिग्भ्रमित करने संबंधी आरोप है।

शिक्षा विभाग माध्यमिक शिक्षा के विशेष निदेशक श्री कुमार ने मदरसा बोर्ड के सचिव व डीईओ को भेजे पत्र में कहा है कि राष्ट्रीय मानवा अधिकार आयोग द्वारा किये गए सुनवाई में परिवादी के आरोपों की जांच करने, राज्य के सभी गैर- मानचित्रित अपंजीकृत मदरसा का सर्वेक्षण करने एवं शिक्षा के अधिकार अधिनियम के प्रावधानों के तहत सभी बच्चों का स्कूलों में प्रवेश सुनिश्चित करने व कृत कार्रवाई प्रतिवेदन उपलब्ध कराने का निर्देश दिया गया है। विशेष निदेशक ने डीईओ को मामले से संबंधित जांच रिपोर्ट तीन कार्य दिवस के अंदर उपलब्ध कराने का निर्देश दिया है, ताकि वस्तुस्थिति से आयोग को अवगत कराया जा सके।

Swatantra Prabhat

Haryana: हरियाणा की इस यूनिवर्सिटी में दो सुपरवाइजर बर्खास्त, सहायक कुलसचिव निलंबित, जानें पूरा मामला

https://www.swatantraprabhat.com/article/159335/haryana-in-this-university-of-haryana-two-supervisors-dismissed-assistant

By SWATANTRA PRABHAT

On 08 Nov 2025 16:37:56

Haryana News: महर्षि दयानंद विश्वविद्यालय में महिलाओं के कपड़े उतरवाने और उनकी महावारी की पुष्टि के लिए फोटो लेने जैसे गंभीर आरोपों के मामले में विश्वविद्यालय प्रशासन ने कड़ा कदम उठाया है। विवि की ओर से दो सेनेटरी सुपरवाइजर वितेंद्र और विनोद हुड्डा की सेवाएं बर्खास्त कर दी गई हैं। वहीं, सहायक कुलसचिव श्याम सुंदर शर्मा को तुरंत प्रभाव से निलंबित कर दिया गया है।

यह आदेश गुरुवार देर शाम जारी किया गया। विवि प्रशासन ने स्पष्ट किया है कि श्याम सुंदर अब रोहतक मुख्यालय में रहेंगे। इससे पहले दोनों सुपरवाइजर को सप्ताहभर पहले निलंबित किया गया था।

इस मामले में हरियाणा राज्य महिला आयोग ने स्वतः संज्ञान लिया और विवि प्रशासन ने प्रारंभिक रिपोर्ट तैयार कर चेयरपर्सन रेणु भाटिया को भेज दी है। साथ ही, राष्ट्रीय मानव अधिकार आयोग (NHRC) ने भी इस घटना पर संज्ञान ले लिया है।

यह घटना 26 अक्टूबर को घटी थी, जब विश्वविद्यालय के कार्यक्रम में राज्यपाल प्रो. असीम कुमार घोष उपस्थित थे। उन्हें घटना की जानकारी दी गई, जिसके बाद उन्होंने तत्काल जांच और आवश्यक कार्रवाई के निर्देश दिए।

Jagran

रोहतक की यूनिवर्सिटी में महिलाओं से मांगा पीरियड्स का सबूत, दो सुपरवाइजर बर्खास्त और सहायक कुलसचिव सस्पेंड

https://www.jagran.com/haryana/rohtak-rohtak-university-suspends-official-fires-staff-over-harassment-allegations-40032742.html

By Jagran News Edited By: Prince Sharma

Updated: Sat, 08 Nov 2025 11:49 AM (IST)

महर्षि दयानंद विश्वविद्यालय में छात्राओं के कपड़े उतरवाने के आरोपों के बाद दो सेनेटरी सुपरवाइजरों को बर्खास्त कर दिया गया है, और सहायक कुलसचिव को निलंबित कर दिया गया है। हरियाणा राज्य महिला आयोग और राष्ट्रीय मानव अधिकार आयोग ने भी इस मामले का संज्ञान लिया है। राज्यपाल ने घटना की जानकारी मिलने पर तत्काल जांच के आदेश दिए थे।

HighLights

विवि में दुर्व्यवहार के आरोप

दो सुपरवाइजर बर्खास्त, अधिकारी निलंबित

आयोगों ने लिया मामले का संज्ञान

जासं, रोहतक। महर्षि दयानंद विश्वविद्यालय में महिलाओं के कपड़े उतरवाने और उनकी महावारी की पुष्टि करने के लिए फोटो करने जैसे आरोपों के मामले में विवि की ओर से दो सेनेटरी सुपरवाइजर वितेंद्र और विनोद हुड्डा की सेवाओं को बर्खास्त कर दिया है। वहीं मामले में आरोपित सहायक कुलसचिव श्याम सुंदर शर्मा को तुरंत प्रभाव से निलंबित कर दिया है।

ये आदेश वीरवार देर शाम को जारी किए गए। इस दौरान स्पष्ट किया गया है कि श्याम सुंदर रोहतक मुख्यालय में ही रहेंगे। बता दें कि इससे पहले दो सुपरवाइजर को सप्ताहभर पहले निलंबित किया गया था।

वहीं हरियाणा राज्य महिला आयोग की ओर से स्वत: संज्ञान लिए जाने के बाद विवि प्रशासन ने भी प्राथमिक रिपोर्ट तैयार कर हरियाणा राज्य महिला आयोग की चेयरपर्सन रेणु भाटिया के पास भेजी जा चुकी है।

इसके अलावा मामले में राष्ट्रीय मानव अधिकार आयोग भी संज्ञान ले चुका है। बता दें कि 26 अक्टूबर को घटना उस समय घटी जब राज्यपाल प्रो. असीम कुमार घोष, जो विश्वविद्यालय के कुलाधिपति भी हैं, विश्वविद्यालय के कार्यक्रम में उपस्थित थे। उन्हें भी घटना की जानकारी दी गई, जिसके बाद उन्होंने तत्काल जांच और आवश्यक कार्रवाई के निर्देश दिए।